

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 375/93

Date of decision: 23.11.94

SUWA LAL YADAV

: Applicant.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. M.L. Pareek : Counsel for the applicant.

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. B.N. Dhoundiyal, Member (A)

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties.

2. Preliminary objection was raised that this petition is not maintainable as the applicant has a right to file the Revision Petition under S.29-A. The learned counsel for the applicant submits that there will be a question of limitation. We will like to observe that the time spent during this proceedings in this Tribunal should not be counted against the applicant for the purpose of limitation.

3. With this direction, we allow the applicant to file the Revision Petition, as per law. The Reviewing Authorities are expected to decide the same within a period of six months after filing of the same.

4. The O.A. stands disposed of accordingly, with no order as to costs.

*B.N. Dhundiyal*

( B.N. DHOUNDIYAL )  
Administrative Member

*D.L. Mehta*

( D.L. MEHTA )  
Vice-Chairman